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CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH KOLKATA

O.A.No.1483/2013

Date of Order : 06-01-2016

Present : Hon'ble Mr Justice G. Rajasuria, Judicial Member
Hon'ble Ms Jaya Das Gupta, Administrative Member

Fatik MahataApplicant

-Versus-

Union of India & Ors. (S.E.Rly.)

.....Respondents

For the applicants : Mr B. Chatterjee , Counsel
For the respondents : Mr A. K. Dutta, Counsel

ORDER (ORAL)

JUSTICE G.RAJASURIA, JM,

Heard both. This O.A has been filed seeking the following reliefs :

- a) The respondent authorities be directed to absorb the applicant in the permanent post considering his last 33 years services as regular canteen staff forthwith;
- b) The respondent authorities be directed to give appointment to the applicant in the permanent post of Canteen staff and/or in Group "D" post under the Indian Railways forthwith;
- c) An order or mandate upon the respondent authorities to take immediate steps to give appointment to the applicant in the permanent post of Canteen Staff and/or in Group "D" post under the Indian Railways forthwith;
- d) The respondent authorities be directed to produce the record of this case so that concessionable justice may be rendered in giving appointment to the applicant in the permanent post of Canteen staff and/or in Group "D" post under the Indian Railways forthwith.

2. The learned counsel for the applicant would make an innocuous prayer to the effect that his client's representation dated 08.10.2012 (Annexure A-8) was not considered by the respondent authority and hence a suitable direction may be issued in this regard.

3. The learned counsel for the respondents would submit that applicant is not entitled to any relief because he happened to be a helper engaged by the commission vendor.

4. Be that as it may, as of now we are not deciding the matter on merits. Accordingly following direction is issued :



Respondents shall issue a speaking order to the representation referred supra, within a period of two months from the date of receipt of a copy of this order and communicate the same to the applicant.

O.A is disposed of. No costs.

(Jaya Das Gupta)
Member (Admn)

(Justice G.Rajasuria)
Member (Judl.)

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